

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 74181/2024, in Criminal Appeal No(s). 240/2020

PANNALAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 74181/2024 - SUSPENSION OF SENTENCE)

Date : 26-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Neeraj Shekhar, AOR
Mr. Ram Bachan Choudhary, Adv.
Mr. Rajeev N.kumar, Adv.
Mrs. Kshama Sharma, Adv.
Mr. Kartik Kumar, Adv.

For Respondent(s) Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 74181/2024:

Learned senior AAG appearing for the State is directed to make an examination of the appellant regarding his mental condition as to whether he would be able to be a part of the society without committing any other offence, as it is submitted that even on an earlier occasion, he was involved in a case punishable under Section 302 of the IPC. Learned senior AAG is directed to file a report in this regard within a period of four weeks from today.

List the application on 15.07.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)